In The Central Administrative Tribunal

GUWAHATI BENCH: GUWAHATI

ORDER SHEET
APPLICATION NO. 3/2/98

OF 199

Applicant(s) J. Chardren Deeth

Respondent(s) $MO2 \times 60$.

Advocate for Applicant(s) Mre. M. Saada, Mres. N.D. GODWANL

Advocate for Respondent(s) Mr. A. Deb Ray, S. C. G. S. C.

Notes of the Registry	Date	Order of the Tribunal
28./2.90	13.1.99	There is no representation for both sides. List on 27.1.99 for consideration of admission. W Member
Magiatear (8		

Heard Mr.M.Chanda learned counsel appearing on behalf of the applicant and Mr.A.Deb Roy, learned Sr,C.G.S.C. for the respondents.

The applicant retired on superannuation as Telephone Operator in the office of the Telecom District Manager, Guwahati on 30-9-88. Before entering service in the Telecom Department, he was employed under the Defence Ministry. He joined Indian Army on 15-12-1953 as Signalman and he was discharged as Signalman on 10-6-59. He was reemployed as Civilian

contd/-

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Date'

27-1-99

Notes of the Registry

15.2,99 aleximits in applications have been sent to the . D/fec for issuing the Same to the parties (Resports). Frings Regons to Afo. Isa vide s. Nis. 562 to 567 Sil.

Order of the Tribunal

Switch Board Operator at Army Station Headquarter, Shillong on 31-3-1960 till 1-1-63. His main grievance is that his past service in the Defence Military should be counted for purpose of Pension. The matter was under consideration of the respondents. In Annexure 'J' letter dated 27-6-97 the respondents have stated that the case will be settled on receipt of information as required under 2(b) and (c) contained in the letter dated 27-6-97 above. Thereafter the applicant submitted representation dated 23-9-98 to the Sr. Accounts Officer, (S.B.P.), office of the General Manager, Kamrup Telecom District, Guwahati furnishing the information. But no action have been taken by the respondents till date. Hence this present application.

Heard Mr.M. Chanda, learned counsel appearing on behalf of the applicant and Mr.A.Deb Roy learned Sr.C.G.S.

I direct the respondents to dispose of the representation dated 23-9-98 (Annexure J) submitted by the applicant deciding the issue whether the past. service of the applicant in the * Defence Ministry shall be counted for the purpose of Pension of the applicant. The respondents shall communicate a speaking order to the applicant within 3 months from to-day.

We Accordingly, application is disposed of. No costs.